

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.48 of 2021

IN THE MATTER OF:

Shivkailash Babadin Shukla & Ors.

...Appellants

Versus

**Vikas Prakash Gupta
Resolution Professional & Ors.**

...Respondents

For Appellants: Ms. Jane Cox and Ms. Shreya Singh, Advocates

For Respondents: None

O R D E R
(Virtual Mode)

25.01.2021 Heard.

Issue Notice on Application to condone delay and the Appeal. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondents, let Notice be also issued through e-mail.

It is stated that other Appeals arising in same matter are also there, which are Company Appeal (AT) (Ins) No.644 of 2020 and Company Appeal (AT) (Ins) No.662 of 2020 and are listed on 22nd February, 2021. Registry to check.

List the Appeal 'for admission (after Notice) hearing' on 22nd February, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

rs/md